

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 15
CP No. 96/7(7)/PB/2022

IN THE MATTER OF:

Mr. Hiralal Vaishanav	...	Applicant/Petitioner
Vs		
B N G Global India Ltd & ors.	...	Respondent

Order under Section 7(7) of the Companies Act, 2013.

Order delivered on 04.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Naveen R. Nath, Sr. Adv., Mr. Pranav Khanna, Ms. Gayatri Virmani, Advs
For Respondent : Mr. Sujoy C Datta, Mr. Vibhor Kapoor and Asher Revi Job, Advs.

ORDER

Ld. Counsel for the petitioner appeared.

However, Respondent No. 7 alone appears through counsel Mr. Asher Revi Job.

On previous hearings also none appeared on behalf of the Respondent nos. 1 to 6.

The Respondent no. 7 filed a reply to the petition and a rejoinder to the reply has also been filed by the Petitioner.

No purpose will be served by awaiting and giving the date for the appearance of Respondent nos. 1 to 6.

Hence, in view of the prolonged absence, the Respondent nos. 1 to 6 are set as ex-parte.

At the request and by consent of both sides, list the matter **on 22.08.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)